

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Hearing: 20.01.2016  
Date of Order : 25.01.2016**

**Petition No. 272/TT/2015**

**In the matter of**

Approval of transmission tariff from COD to 31.03.2019 for (a) 315 MVA 400/220 kV ICT-I & associated bays and 03 Nos. 220 kV line bays at Saharanpur sub-station (b) 315 MVA 400/220 kV ICT-II & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station (c) 50MVA, 400kV Bus Reactor-I at Saharanpur Sub-station (d) 50MVA, 400kV Bus Reactor-II at Saharanpur Sub-station under "Northern Regional Transmission Strengthening Scheme" in Northern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

**And in the matter of**

Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Vidyut Marg, Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Limited  
400 kV GSS Buliding (Ground Floor), Ajmer Road  
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Limited



400 kV GSS Buliding (Ground Floor),Ajmer Road  
Heerapura, Jaipur.

4. Jodhpur Vidyut Vitran Nigam Limited  
400 kV GSS Buliding (Ground Floor),Ajmer Road  
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building 11  
Shimla-171 004
6. Punjab State Electricity Board  
The Mall, Patiala - 147 001
7. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6  
Panchkula (Haryana)-134109
8. Power Development Deptt.  
Govt. of Jammu &Kashmir  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.  
(formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg  
Lucknow - 226 001
10. Delhi Transco Ltd  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
11. BSES Yamuna Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi.
12. BSES Rajdhani Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Ltd,  
Power Trading &Load Dispatch Group  
Cennet Building, Adjacent to 66/11 kV Pitampura-3  
Grid Building, Near PP Jewellers  
Pitampura, New Delhi – 110034
14. Chandigarh Administration



Sector -9, Chandigarh

15. Uttarakhand Power Corporation Ltd.  
Urjabhawan, Kanwali Road, Dehradun

16. North Central Railway,  
Allahabad.

17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110002

18. UPPTCL

**For petitioner** : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL,  
Shri Ved Prakash Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri R. Prasad, PGCIL  
Smt. Treepti Sonkatar, PGCIL  
Shri Shaveer Ahmed, PGCIL  
Shri R.P Padhi, PGCIL

**For Respondents** : None

### **ORDER**

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Northern Region. The details of the elements covered in them are given below. The petitioner has also prayed for Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity



Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The petition was heard on 14.12.2015. The representative of the petitioner submitted that, the instant assets were scheduled to be commissioned by 1.12.2012 against which the anticipated date of commissioning is 31.12.2015. The representative of the petitioner requested to approve the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. In response to a query of the Commission regarding time over-run, the representative of the petitioner submitted that the time over-run is mainly on account of land acquisition problem and ROW problems created by concerned land owners at various locations. UPPCL has filed its affidavit dated 28.11.2015 and it has raised the issues like time over-run, cost over-run and other general issues.

3. The petitioner was directed to implead UPPTCL. UPPCL and UPPTCL were directed to file the reply to the petition by 19.1.2016 including the status of downstream assets. However, UPPCL and UPPTCL have not filed any reply regarding the status of downstream assets.

4. The matter was heard on 20.1.2016 for considering the petitioner's prayer for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The representative of the petitioner submitted that Assets A, B, C and D are now anticipated to be commissioned on 25.2.2016. The petitioner was directed to submit the status of the downstream assets constructed by UPPTCL.



5. The petitioner has submitted vide affidavit dated 22.1.2016 the revised status of the instant assets as under:-

Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per initial petition	Revised anticipated COD/actual COD
1.	Asset-A	315 MVA 400/220 kV ICT-I & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station	1.12.2012	31.12.2015 (Anticipated)	25.2.2016 (Anticipated)
2.	Asset-B	315 MVA 400/220 kV ICT-II & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station	1.12.2012	31.12.2015 (Anticipated)	25.2.2016 (Anticipated)
3.	Asset-C	50 MVA, 400 kV Bus Reactor-I at Saharanpur Sub-station	1.12.2012	31.12.2015 (Anticipated)	25.2.2016 (Anticipated)
4.	Asset-D	50 MVA, 400 kV Bus Reactor-II at Saharanpur Sub-station	1.12.2012	31.12.2015 (Anticipated)	25.2.2016 (Anticipated)

6. The petitioner has submitted the revised status of assets as below:

- a) 400/220 KV Saharanpur Sub-station is complete in all respects.
- b) 400 KV D/C Roorkee-Saharanpur line is complete except 2 foundation and tower erection and approx. 01 Km stringing.
- c) Bays at Roorkee are ready for commissioning.
- d) DM has agreed to provide Police Force from 22nd January, 2016. In such a case, balance work can be completed in 20 days.
- e) Regarding 220 KV lines of UPPTCL, 220 KV S/C Nanota-Saharanpur line is passing adjacent through Powergrid boundary and is to be LILO at Powergrid Saharanpur Sub-station. They have completed



foundation and tower erection of all 3 towers and also the stringing work. Only connection with existing line is to be made.

- f) Request for CEA inspection for Sub-station has already been made. For transmission line, the request shall be made as and when the 2 nos. foundations are completed and tower erection is in progress.

7. The petitioner has prayed for approval of the assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the downstream assets executed by UPPTCL have not been commissioned. Proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations provides as under:-

“in case a transmission system or an element thereof is prevented from regular service for reasons not attributable to the transmission licensee or its supplier or its contractors but is on account of the delay in commissioning of the concerned generating station or in commissioning of the upstream or downstream transmission system, the transmission licensee shall approach the Commission through an appropriate application for approval of the date of commercial operation of such transmission system or an element thereof.”

“Regular Service” has been defined as under:-

“**Regular Service**” means putting into use a transmission system or element thereof after successful trial operation and a certificate to that effect has been issued by the concerned Regional Load Dispatch Centre; “

8. In the present case, the assets are anticipated to be commissioned on 25.2.2016. The Commission will take a view with regard to the declaration of COD of the instant assets under regulation proviso (ii) of Regulation 4(3) after the assets are certified for regular service by the concern RLDC. The petitioner is directed to approach the Commission for this purpose with necessary documents as required under the 2014 Tariff Regulations.



9. At this stage, the Commission is determining the tariff under Regulation 7(7) of the 2014 Tariff Regulations, based on the anticipated COD of the transmission lines as indicated by the petitioner. The petitioner has submitted that 400 kV D/C Roorkee-Saharanpur Line is complete except two foundation and tower erection and approximately 1 km stringing. Similarly, 220 kV S/C Nanota-Saharanpur Line is passing adjacent through the petitioner's boundary shall be LIL Oed at Saharanpur Sub-station after the work is complete, the line will be energized and commissioned. It is clarified that the transmission charges are determined through this order shall be borne by the UPPTCL/UPPCL till the downstream lines are commissioned by the UPPTCL. After the downstream assets are commissioned by UPPTCL, the same shall be included in the YTC under POC mechanism

10. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.



11. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

12. Taking into consideration the time over-run and cost variation in case of the assets covered in these assets, which shall be looked into in detail at the time of issue of final tariff, the Commission approves the tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2015-16 and 2016-17 as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

<b>Assets</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
<b>Asset – A</b>	255.35	1048.77	1041.15	1033.84
<b>Asset – B</b>	243.13	994.76	987.60	980.79
<b>Asset – C</b>	122.63	499.36	493.66	488.18
<b>Asset – D</b>	120.17	490.00	484.51	479.14

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

<b>Assets</b>	<b>2015-16 (pro-rata)</b>	<b>2016-17</b>
<b>Asset – A</b>	51.52	540.81
<b>Asset – B</b>	53.4	558.31
<b>Asset – C</b>	6.94	72.21
<b>Asset – D</b>	6.92	72.12





13. The petitioner is directed to submit the information sought vide RoP dated 14.12.2015 alongwith the revised tariff forms on affidavit with a copy to the respondents by 18.3.2016. The parties are directed to complete pleadings by 31.3.2016. The petition shall be listed in April, 2016.

**sd/-**  
**(Dr. M. K. Iyer)**  
**Member**

**sd/-**  
**(A.S. Bakshi)**  
**Member**

